

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 4**  
**(IB)-532(PB)/2017**

**IN THE MATTER OF:**

Punjab National Bank

.... Applicant/petitioner

Vs.

Haridwar Iron & Ispat Rolling Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, CIRP**

**Order delivered on 16.11.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M. KUMAR**

**Hon'ble President**

**Sh. S. K. MOHAPATRA,**

**Hon'ble Member (Technical)**

**PRESENTS:-**

For the Applicant/petitioner -

For the Respondent -

**ORDER**

**CA-1187(PB)/2018**

The prayer made in this application to extend the period of Corporate Insolvency Resolution Process by a period of 90 days beyond 18.11.2018 when the period of 180 days is to expire. The application fulfil the requirement of Section 12(2) of the Code as the Committee of Creditors comprised of sole financial creditor has supported the aforesaid prayer. The minutes of the meeting have been placed on record.

In view of the above, the period beyond 18.11.2018 is extended by a period of 90 days.

The application stands disposed of.

  
**(M.M.KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**